

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 287 of 1995

Monday this the 20th day of February, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.Kunhikrishnan,  
Assistant Postmaster (Accounts)  
Vatakara.

... Applicant

(By Advocate Mr.P.Santhoshkumar)

Vs.

1. Union of India represented by  
its Secretary, Ministry of  
Communications, New Delhi.

2. The Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram.

3. The Superintendent of Post Offices,  
Vatakara Division, Vatakara. ... Respondents

(By Advocate Mr. MHJ David J, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be regularised as Assistant Post Master (Accounts) from the date of his adhoc promotion. Of this date, he is discreetly silent. If the date is as mentioned in Ground B, the claim will be barred by limitation. Surprisingly enough the reply statement of respondents does not raise the contention of delay.

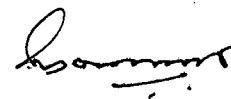
2. There is a representation A5 pending consideration before second respondent and second respondent

-: 2 :-

will consider the same and pass a reasoned order thereon. We make it abundantly clear that this direction will not confer a cause of action on the applicant because of his laches, notwithstanding the failure on the part of the respondents to raise the ground of delay.

3. With the aforesaid directions, we dispose of the application. No costs.

Dated the 20th day of February, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

\*ks202\*